THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) Does not arise.

Old age pensioners in jails

 \dagger 3177. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of prisoners above 60 years currently lodged in country's jails;
- (b) whether it is a fact that they are forced to live a hellish life for want of amenities in jails;
- (c) if so, whether Government is making any law on release of prisoners above 65 years old; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) In National Crime Record Bureau (NCRB) proforma for collection of data on prisoners, the nearest classification of age group is 50 years and above. As on 31.12.2010, 46604 prisoners above 50 years of age were lodged in various jails in the country.

- (b) and (c) No, Sir. Since "Prison" is a State subject under List II of the Seventh Schedule to the Constitution and Prison Administration is the responsibility of the respective State Governments. Amenities in jails are provided as per stipulated guidelines laid out in the prison manuals of the respective State Governments and they are uniformly applied irrespective of the age profile of the prisoners.
 - (d) Does not arise in view of the above.

Review of norms for grants under BADP

3178. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to review the norms for providing grants under the Border Areas Development Programme (BADP);

[†]Original notice of the question was received in Hindi.

- (b) if so, the details thereof along with the reasons therefor;
- (c) whether Government has received complaints of irregularities in the implementation of the programme; and
 - (d) if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No, Sir. The Guidelines of the Border Area Development Programme (BADP) were revised in February, 2009 in consultation with the Planning Commission, Ministry of Finance and the concerned State Governments for effective development of remote border areas.

(c) and (d) While Government of India lays down broad Guidelines, the execution of the Border Area Development Programme (BADP) is the primary responsibility of State Governments. Therefore, complaints received regarding irregularities in the implementation of the BADP are forwarded to the State Governments for appropriate action.

Resignation of IPS officers

†3179. SHRI RAJIV PRATAP RUDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that 30 or more officers of Indian Police Service have resigned due to various reasons in the last three years;
- (b) if so, the details of the IPS officers quitting their jobs in the last three years along with the reasons therefor;
- (c) whether it is also a fact that Government has taken major steps to prevent such officers from quitting their jobs; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRİ JITENDRA SİNĞH): (a) and (b) During the last three years from 2009 to 2011 (upto November 2011) 32 IPS officers have resigned/technically resigned from Indian Police Service on account of personal reasons or joining other Services like IAS, IFS, IRS, etc.

[†]Original notice of the question was received in Hindi.